



# കേരള ഗസറ്റ്

## KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 9 Vol. IX	തിരുവനന്തപുരം, ചൊവ്വ	2020 ഫെബ്രുവരി 11 11th February 2020	നമ്പർ No.	6
	Thiruvananthapuram, Tuesday	1195 മകരം 28 28th Makaram 1195		
		1941 മാഘം 22 22nd Magha 1941		

### PART III

## Judicial Department

#### THE HIGH COURT OF KERALA

#### PROCEEDINGS

*Sub:—*Kerala Judicial Service - Declaration of satisfactory completion of probation in the category of Munsiff-Magistrate-Orders issued.

*Read:—*Reports received from the Accountant General (A & E), Kerala, Thiruvananthapuram.

**Order No. B4(A)-95351/2018 (1) dated 10th January 2020.**

The High Court of Kerala hereby declares under Rule 11 of the Kerala Judicial Service Rules, 1991 read with Rule 20(b) of the Kerala State and Subordinate Services Rules, 1958 that the officers mentioned in column No. 2 of the table below have satisfactorily completed their period of probation in the category of Munsiff-Magistrate on the dates mentioned against their names in column No. 3:

(1)	(2)	(3)
Sl. No.	Name and Designation	Date of Completion of Probation
1	Shri Atheek Rahman Munsiff, Perumbavoor	11-7-2018 FN
2	Smt. Rekha Laurian Judicial Magistrate of First Class, Karunagappally.	11-7-2018 FN
3	Smt. Mamatha, T. K. Judicial Magistrate of First Class (Temp.Court), Angamaly.	11-7-2018 FN
4	Smt. Lakshmy S. Munsiff, Adoor.	11-7-2018 FN
5	Shri Rajeev, V. Munsiff, Punalur.	16-10-2018 FN
6	Smt. Ramya, C. R. Munsiff-Magistrate, Ponnani.	11-7-2018 FN

(1)	(2)	(3)	(1)	(2)	(3)
7	Smt. Vincy, T. V. Munsiff, Kodungalloor.	11-7-2018 FN	23	Shri Manoj, M. N. Munsiff-Magistrate, Kothamangalam.	11-7-2018 FN
8	Smt. Sreedevi, K. M. Munsiff, Ettumanoor.	26-8-2018 FN	24	Shri Raju, P. S Judicial Magistrate of First Class-II (Mobile), Alappuzha.	11-7-2018 FN
9	Shri Thomas Varughese Judicial Magistrate of First Class, Ambalapuzha	11-7-2018 FN	25	Smt. Sushama, P. Judicial Magistrate of First Class, Tirur.	22-7-2018 FN
10	Shri Reghunath, N. S. Judicial Magistrate of First Class (Temp. Court), Kalamassery.	11-7-2018 FN	26	Shri Mithun Gopi, G. S. Judicial Magistrate of First Class-I, Kottayam.	11-7-2018 FN
11	Smt. Anu T. Thomas Judicial Magistrate of First Class-II, Kanjirappaly.	11-7-2018 FN	27	Shri Krishnan Unni, U. Judicial Magistrate of First Class (Temp. Court), Kadakkal.	11-7-2018 FN
12	Shri. Biju, T. V. Munsiff- Magistrate, Sasthamcottah.	11-7-2018 FN	28	Shri Raphael, E. V. Judicial Magistrate of First Class, Wadakkancherry.	23-7-2018 FN
13	Shri. Rakesh, M. G. Addl.Munsiff - I, Neyyattinkara.	11-7-2018 FN	29	Smt. Sanitha, M. C. Addl. Munsiff, Alappuzha	11-7-2018 FN
14	Smt. Ancy, T. Judicial Magistrate of First Class, Alathur.	11-7-2018 FN	30	Smt. Anne Marie Kuriakose Manalel Judicial Magistrate of First Class, Malappuram.	11-7-2018 FN
15	Smt. Resmi B. Chittoor Judicial Magistrate of First Class-II, Pathanamthitta.	11-7-2018 FN	31	Shri Hasheem, S. Judicial Magistrate of First Class (Temp.Court), Sasthamcottah.	11-7-2018 FN
16	Smt. Sruthy, M. Judicial Magistrate of First Class-II, Thrissur	5-8-2018 FN	32	Smt. Parvathy Vijayan Addl. Munsiff-II, Thiruvananthapuram	11-7-2018 FN
17	Shri Rajappan Nair, M. Judicial Magistrate of First Class-II, Nedumangad.	14-7-2018 FN	33	Shri Induchoodan, A. Judicial Magistrate of First Class-I, Thrissur	11-7-2018 FN
18	Smt. Annie Varghese Judicial Magistrate of First Class-III, Neyyattinkara.	11-7-2018 FN	34	Smt. Anisha S. Panicker Addl. Munsiff, Kozhikode-II	17-10-2018 FN
19	Smt. Priya, K. P. Judicial Magistrate of First Class, Chittur.	11-7-2018 FN	35	Shri. Balram, M. K. Addl. Munsiff (RCC), Thrissur	17-10-2018 FN
20	Smt. Lekshmi K.Thampi Judicial Magistrate of First Class (Forest Offences), Nedumangad.	14-7-2018 FN	36	Shri Sivadas, S. Judicial Magistrate of First Class, Perambra	31-12-2018 FN
21	Smt. Alpha Mamai, K. Judicial Magistrate of First Class-I, Thamarassery.	11-7-2018 FN	37	Smt. Sreeja, J. Judicial Magistrate of First Class, Vatakara.	15-12-2018 FN
22	Smt. Anitha, R. Judicial Magistrate of First Class-II, Kannur.	11-7-2018 FN			

(1)	(2)	(3)
38	Shri Manesh, S. V. Judicial Magistrate of First Class, Adoor.	15-12-2018 FN
39	Smt. Karthika, K. Nyayadhikari, Gram Nyayalaya, Sreekrishnapuram.	28-12-2018 FN
40	Smt. Soorya S. Sukumaran Munsiff, Attingal.	15-12-2018 FN
41	Shri Krishna Prabhan, R. Munsiff-Magistrate, Peerumedu	13-1-2019 FN
42	Smt. Jaiby Kuriakose Munsiff, Changanachery	15-12-2018 FN

By order,

P. G. AJITHKUMAR,  
Registrar

Ernakulam-682 031.

(Subordinate Judiciary).

#### PROCEEDINGS

*Sub:*—Kerala Judicial Service-Declaration of satisfactory completion of probation in the category of Munsiff-Magistrate-Orders issued.

*Read:*—Reports received from the Accountant General (A&E), Kerala, Thiruvananthapuram.

#### Order No. B4(B)-95351/2018 (2) dated 10th January 2020.

The High Court of Kerala hereby declares under Rule 11 of the Kerala Judicial Service Rules, 1991 read with Rule 20(b) of the Kerala State and Subordinate Services Rules, 1958 that the probation of the officers mentioned in column No. 2 is extended for the period noted against their name in column No. 3 and have satisfactorily completed their period of probation in the category of Munsiff-Magistrate on the dates mentioned in column No. 4

(1)	(2)	(3)	(4)
Sl. No.	Name and Designation	Period of extension of probation	Date of declaration of Probation
1	Smt. Amritha, T. Judicial Magistrate of First Class-1, Kanjirapally	11-7-2018 to 27-4-2019	28-4-2019 FN
2	Shri Sidhik, K. Munsiff, Alathur	11-7-2018 to 30-7-2018	31-7-2018 FN

(1)	(2)	(3)	
3	Smt. Mariam Salomi. Munsiff-Magistrate Erattupetta.	11-7-2018 to 27-4-2019	28-4-2019 FN
4	Smt. Aswathy, N. Judicial Magistrate of First Class III, Kottayam.	11-7-2018 to 27-4-2019	28-4-2019 FN
5	Smt. Meera John K. Addl. Munsiff, Palakkad.	15-12-2018 to 27-4-2019	28-4-2019 FN
6	Smt. Karthika, A. R. Judicial Magistrate of First Class I, Kollam.	15-12-2018 to 27-4-2019	28-4-2019 FN
7	Smt. Aneesa, A. Judicial Magistrate of First Class III, Thiruvananthapuram.	15-12-2018 to 27-4-2019	28-4-2019 FN

The declaration of probation in respect of Smt. Alshari, A., Munsiff, Chittur is deferred till finalisation of the disciplinary proceedings initiated against the Officer.

By order,

P. G. AJITHKUMAR,  
Registrar

Ernakulam-682 031.

(Subordinate Judiciary).

#### NOTIFICATION

No. B4(A)-113479/2018.

10th January 2020.

In exercise of the powers conferred by the Code of Criminal Procedure, 1973 (Central Act 2 of 1974), the High Court of Kerala hereby:

- (i) Appoints Sri. Purushothaman, P., Puthalath House, Elathur P. O., Kozhikode as Honorary Special Judicial Magistrate of Second Class (Railways), Kozhikode for a period of one year with effect from 23-1-2020.
- (ii) Confers upon Sri.Purushothaman P., all the powers conferred upon a Magistrate of the First Class under the said code in respect of all cases of persons travelling without a proper pass or ticket over any part of the Southern Railway within the districts of Kasaragod, Thalassery, Kozhikode and that part of the district of Manjeri which lies to the north of and exclusive of Tirur or committing over any part of the said Railway in the above said area, any of the offences falling under Sections 137-139, 141 and 142, 144 to 147, 155 to 157,159,162,163,166 and 167 of the Indian Railways Act, 1989 (Central Act 24 of 1989);

- (iii) Further confers upon him under section 261 of the said code, the powers to try summarily the offences set out earlier.

By order,

P. G. AJITHKUMAR,  
*Registrar*

Ernakulam-682 031.

(*Subordinate Judiciary*).

**COURT OF THE CHIEF JUDICIAL MAGISTRATE  
KOLLAM**

**NOTIFICATION**

No. E-1128/2019.

18th January 2020.

*Sub:*—New Police Station at Kannanalloor—defining jurisdiction of filing court—Notification Issued—reg.

*Read:*—(1) G.O.(P) No.5/2019/Home dated 13-2-2019.

- (2) O.M.No. D7 A(1)-17878/2019 dated 16-3-2019 of the Hon'ble High Court of Kerala.
- (3) Notification of even number dated 18-3-2019 of this court.
- (4) O.M.No. D7 A(1)-17878/2019 dated 4-1-2020 of the Hon'ble High Court of Kerala.

In exercise of powers conferred upon by Section 14(1) of the Code of Criminal Procedure (Central Act 2 of 1974), the undersigned do hereby defines the areas as noted below in Column No. 2 within which the designated officer mentioned in Column No.1 of the schedule may exercise all the powers provided by law or any powers within which he/she has been invested by the Hon'ble High Court of Kerala.

SCHEDULE

Column No. 1	Column 2
Judicial Magistrate of I Class-II Kottarakara	Jurisdiction over the Kannanalloor Police Station comprising Malevayal, Meeyannoor, Velichikkala, Kundumon, Pallimon, Kulappadam South, Muttakkavu North, Muttakkavu South, Muttakkavu West, Nedumpana South, Nedumpana North, Nedumpana

Column No. 1

Column No. 2

Kalakkal (Nedumpana Village, Kollam Taluk)  
Pazhangalam  
South, Pazhangalam,  
Pazhangalam North, Nallila,  
Nallila East, Puliyila North,  
Puliyila, Elavoor,  
Pallimon North (Pallimon Village, Kollam Taluk)  
Kannanalloor,  
Kannanalloor North,  
Cherikonam, Kureepally  
(Thrikkovilvattom Village, Kollam Taluk)

(Sd.)

Kollam.

*Chief Judicial Magistrate.*

**Explanatory Note**

(This does not form part of the notification but is intended to indicate its general purport.)

As per Government Order read as 1st paper above, Government have accorded administrative sanction for a new Police Station at Kannanalloor with Jurisdiction over local areas specified in schedule A of the said Government Order. As per the Official Memorandum read as 2nd above, Hon'ble High Court has intimated that the proposal to vest the territorial jurisdiction over the newly formed Kannanalloor Police Station with the Court of Judicial Magistrate of I Class-II, Kottarakara is under consideration of the Hon'ble High Court and directed this court to take steps to vest the jurisdiction over the said Police station with the Court of Judicial Magistrate of I Class-II, Kottarakara as *an interim measure*, till a final decision in this regard is arrived from the Hon'ble High Court. Accordingly Notification read as 3rd paper above was issued. Now the Hon'ble High Court has considered the matter in detail and decided to vest the jurisdiction over the said Police station with the Court of Judicial Magistrate of I Class-II, Kottarakara and directed this court vide O.M read as 4th above to issue notification in this regard.

This notification is intended to achieve the above object.

**ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി-1  
കാഞ്ഞിരപ്പള്ളി**

നോട്ടീസ്

നമ്പർ 104/2020.

2020 ജനുവരി 10.

കാഞ്ഞിരപ്പള്ളി ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി-1-ൽ തീർപ്പുകൽപ്പിക്കപ്പെട്ട വിവിധ കേസുകളിൽ ഉൾപ്പെട്ട താഴെ വിവരിക്കുന്ന വാഹനങ്ങൾ പരസ്യലേലം വഴി വിറ്റഴിക്കാൻ തീരുമാനിച്ചിരിക്കുന്നു. ടി വാഹനങ്ങൾ സംബന്ധിച്ച് ആർക്കെങ്കിലും എന്തെങ്കിലും അവകാശവാദങ്ങൾ ഉണ്ടെങ്കിൽ ഈ നോട്ടീസ് പ്രസിദ്ധപ്പെടുത്തി 15 ദിവസത്തിനകം അവകാശവാദങ്ങൾ സ്ഥിരീകരിക്കുന്ന രേഖകളുമായി അവ വിട്ടുകിട്ടുന്നതിനുള്ള നടപടികൾ സ്വീകരിക്കേണ്ടതാണെന്ന് ഇതിനാൽ അറിയിച്ചുകൊള്ളുന്നു. അല്ലാത്തപക്ഷം മറ്റൊരു അറിയിപ്പ് കൂടാതെ ടി വാഹനങ്ങൾ ലേലം ചെയ്ത് തുക സർക്കാരിലേക്ക് കണ്ടുകൊടുക്കുന്നതാണ്.

വാഹന വിവരം

Sl. No.	No.	Case. No.	Property
(1)	(2)	(3)	(4)
1	178/17	CC 953/17	KL-08 R 5441 Uno Car
2	22/10	ST 591/10	KL-25 7228 Motor Cycle
3	209/07	CC 69/08	KL-34525 Autorickshaw
4	282/14	ST 2606/14	KL-5K 1964 Motor Cycle
5	110/17	CC 607/17	KL-34 8126 Autorickshaw
6	157/16	ST 2582/16	KL-06 B 8101 Motor Cycle
7	109/17	ST 1165/17	KL-33 5418 Motor Cycle
8	138/17	ST 1537/17	KL-5K 4061 Motor Cycle
9	174/09	ST 2154/09	KL-28 3349 Goods Autorickshaw
10	89/06	CC 300/06	KL-54 8650 Motor Cycle

(ഒപ്പ്)

ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ്-1.

കാഞ്ഞിരപ്പള്ളി.

**ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി  
ഈരാറ്റുപേട്ട**

നോട്ടീസ്

നമ്പർ 192/2020.

2020 ജനുവരി 24.

ഈരാറ്റുപേട്ട ജുഡീഷ്യൽ ഒന്നാം ക്ലാസ് മജിസ്ട്രേറ്റ് കോടതി മുമ്പാകെ തീർപ്പാക്കിയിട്ടുള്ള കേസുകളിൽ ഉൾപ്പെട്ട താഴെ വിവരിക്കുന്ന മോട്ടോർ വാഹനങ്ങൾ ലേലം ചെയ്ത് മുതൽ സർക്കാരിലേക്ക് കണ്ടുകൊടുവാൻ തീരുമാനിച്ചിരിക്കുന്നു. ടി വാഹനങ്ങൾ സംബന്ധിച്ച് എന്തെങ്കിലും തരത്തിലുള്ള അവകാശങ്ങൾ ആർക്കെങ്കിലും ഉണ്ടെങ്കിൽ

അത് തെളിയിക്കുന്നതിന് ആവശ്യമായ രേഖകൾ സഹിതം ഈ നോട്ടീസ് പരസ്യപ്പെടുത്തി 10 ദിവസത്തിനകം ഈ കോടതി മുമ്പാകെ ഹാജരാക്കേണ്ടതാണ് എന്ന് ഇതിനാൽ അറിയിക്കുന്നു. അല്ലാത്തപക്ഷം അവ പരസ്യലേലം നടത്തി സർക്കാരിലേക്ക് മുതൽക്കൂട്ടുന്നതാണ്.

വാഹന വിവരം

1. CC 460/15 Cr. 994/15 Erattupetta, P. S.  
T 231/15 KL 03 F/4392 Red colour Bajaj caliber Motor Cycle
2. ST 3147/18, Cr. 1811/18 Erattupetta, P. S.  
T 642/18 KL 34C-93 Piaggio Ape Auto
3. ST 981/19 Cr. 1637/18 Erattupetta, P. S.  
T 210/19 KL-01- BL-5703 Bajaj Pulsar DTS Motor Cycle.
4. ST 1679/19 Cr. 898/19 Erattupetta, P. S.  
T 341/19 KL-23- 3375 TVS Victor Motor Cycle.

(ഒപ്പ്)

ജുഡീഷ്യൽ ഫസ്റ്റ് ക്ലാസ് മജിസ്ട്രേറ്റ്.

ഈരാറ്റുപേട്ട.

**പ്രിൻസിപ്പൽ മജിസ്ട്രേറ്റ് ജുവനൈൽ ജസ്റ്റിസ്  
ബോർഡ്, കോഴിക്കോട്**

ലേല പരസ്യം

പി. ആർ. നമ്പർ 68/16.

2020 ജനുവരി 1.

കോഴിക്കോട് പ്രിൻസിപ്പൽ മജിസ്ട്രേറ്റ് ജുവനൈൽ ജസ്റ്റിസ് ബോർഡ് കോടതിയിൽ തീർപ്പുകൽപ്പിക്കപ്പെട്ട കേസിൽ ഉൾപ്പെട്ട താഴെ പറയുന്ന വാഹനം 27-3-2020 തീയതിയിൽ 12 മണിക്ക് കസബ പോലീസ് സ്റ്റേഷൻ പരിസരത്തുവെച്ച് ലേലം ചെയ്തു വിൽക്കുന്നതാണ്.

Crime No.—Kasaba P. S.—928/16

Item No.—P. R. No. 68/16

Case No.—ST. 88/17

Description of property.—KL-13G 766-Suzuki Motor cycle.

(ഒപ്പ്)

കോഴിക്കോട്.

പ്രിൻസിപ്പൽ മജിസ്ട്രേറ്റ്.